

(b) if so, what are the details thereof and by when the code is likely to be brought into effect ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) No, Sir.

(b) Does not arise.

#### Pending cases fat Punjab and Haryana High Court

685. SHRI SHAMSHER SINGH SUR JEWALA : Will the PRIME MINISTER be pleased to state :

(a) what is the backlog of cases pending in the Punjab and Haryana High Court and the steps being taken to clear the same; and

(b) what is the number of pending cases for more than 5 years and 10 years?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) and (b) As on 30-6-1992, 105419 cases were pending in the Punjab and Haryana High Court. Out of these, 31797 and 6950 cases were pending for more than 5 years and 10 years respectively. The various recommendations made by the Arrears Committee, which examined the problem of arrears in the Courts, covering Various aspects life Jurisdictional and procedural modifications/ improvements in the Judiciary, improvements in infrastructural facilities including modernisation of office equipments m Courts and in day to day working of Courts, giving priority to old cases, etc, have been commended of all State Governments/High Courts including the Punjab and Haryana High Court for necessary follow-up action.

#### Setting up of Multi member Election Commission

686. SHRI PRAMOD MAHAJAN : Will the PRIME MINISTER be pleased to state :

(a) whether Government proposes to set up multi member Election Commission;

(b) if so, what are the details thereof; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) No, Sir.

(b) Does not arise.

(c) It has not been considered necessary by the Government, for the present, to set up multi-member Election Commission.

राजस्थान में उच्च न्यायालय में विचाराधीन मामले

687. श्री किशु चरण सिंह : क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान में उच्च न्यायालय में कितने मामले विचाराधीन हैं;

(ख) सबसे पुराना मामला कब से विचाराधीन है;

(ग) न्यायाधीशों के कितने पद अब से रिक्त हैं; और

(घ) इन पदों को इतनी लंबी अवधि तक न भर जाने के कारण क्या हैं ?

विधि, न्याय और कानून मंत्रालय में राज्य मंत्री (श्री हेमराज भारद्वाज) :

(क) और (ख) जानकारी एकत्र की जा रही है और सदन के पटल पर रख दी जाएगी ।

(ग) 2-11-1992 को, राजस्थान उच्च न्यायालय में पद स्थायी न्यायाधीश का (10-9-1992 से) और दो पद अपर न्यायाधीश के (11-8-1992 से) रिक्त हैं ।

(घ) न्यायाधीशों के रिक्त पद भरने के लिए, सम्बद्ध संवैधानिक प्राधिकारियों के बीच परामर्श की प्रक्रिया जारी है ।

#### Drive to clean up the Corporate Sector

688. SHRI KAMAL MORARKA : Will the PRIME MINISTER be pleased to state :